

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE
TRIBUNAL
BANGALORE**

REGIONAL BENCH - COURT NO. 1

Service Tax Appeal No. 25253 of 2013

(Arising out of Order-in-Appeal No. 580/2012 dt. 22/10/2012
passed by Commissioner Of Central Excise(Appeals),
Mangalore)

Shri Datha Karumbaiah,
No.87/58, Nex to Nayana Theatre,
Viraj Main Road,
Gonikoppal – 575 004. South Kodagu.

Appellant(s)

VERSUS

**Commissioner of Central
Excise,**
Vth Floor, Trade Center,
Bunts Hostel Road,
Mangalore – 575 003.

Respondent(s)

APPEARANCE:

None for the appellant.

Mr. Neeraj Kumar, Superintendent(AR) for the respondent.

CORAM:

HON'BLE Dr. D.M. MISRA, MEMBER (JUDICIAL)

**HON'BLE Mr. PULLELA NAGESWARA RAO, MEMBER
(TECHNICAL)**

Final Order No. 20865 / 2023

Date of Hearing: 22/08/2023

Date of Decision: 22/08/2023

Per : DR. D.M.MISRA

None for the appellant. However, learned AR for the Revenue submits that appellant has availed the Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019, which has been accepted by the Department and Discharge Certificate has also

been issued by the Designated Committee, which has also been produced on record. In view of the Discharge Certificate, the present appeal is dismissed as deemed to have been withdrawn.

(Dictated and pronounced in open court)

(Dr. D.M. MISRA)
MEMBER (JUDICIAL)

(PULLELA NAGESWARA RAO)
MEMBER (TECHNICAL)

Raja...